

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).29123/2012

HABIB KHAN & ANR

Petitioner(s)

VERSUS

STATE OF UTTARAKHAND & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 29/11/2013 This Petition was called on for hearing today.

For Petitioner(s) Mr. Sanpreet Singh Ajmani,Adv.

Mr. Sandeep Malik,Adv.

Mr. Harsh Vardhan Surana,Adv.

For Respondent(s) Mr. Rahul Verma,Adv.

Mr. Mukesh K. Giri,Adv.

Mr. Pahlad Singh Sharma ,Adv

UPON hearing counsel the Court made the following

O R D E R

The learned counsel for the petitioner submits that he proposes to file an application to delete the unserved respondent No.11. Time is granted.

List the matter on 29.1.2014.

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| (SUNIL THOMAS)
|Registrar

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